Time	Route No	Court to
1710	440	Kalkaji
1720	602	S. M. Temple
1730	530	Mehrauli
1730	854	Janakpuri
1745	615	Munirka
1810	602	S. M. Temple
1820	854	Tilak Nagar
2010	602	S. M. Temple
2010	854	Janakpuri

(c) and (d) For the people working in the vicinity of Eastern Court, Janpath etc. going to Trans-Jamuna area, the Corporation has provided two high frequency routes i.e. 310 and 320. In addition services of route numbers 330, 369 and 380 originating from Central Secretariat and passing through Ferozshah Road are also available for going towards Trans-Jamuna area. In view of this, it is not proposed to start any special trip from Eastern Court on route numbers 320 and 310. The commuters avail these services from Ferozshah Road bus stop which is at a walkable distance from the Eastern Court. Traffic survey carried out at Ferozshah Road revealed that existing services are meeting the quirements adequately.

## Delhi Transport Plan

250. SHRIMATI KANAK MUKHER-JEE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government have shelved the Delhi Transport Plan;
- (b) if so, what are the details thereof; and
- (c) if not, what progress has so far been made in implementing the Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): (a) to (c) A statement is attached.

## Statement

(a) to (c) The plan relating to the provision of electrified rail commuter

services along the Ring Railway line with spurs to Shakurbasti and Tughlakabad, at a cost of Rs. 22 crores, has not yet been approved by the Planning Commission. In this connection, an Inter-Ministry meeting at Secretaries' level was convened by the Planning Commission on 4th January 1980. The decisions taken during this meeting indicate that there appears to be no objection to the project but the Planning Commission feels that, before the project is cleared, there should be a specific programme and measures taken for limiting the growth of population in Delhi.

2. In view of the above position, the work on the project can be taken up by the Railways only when the scheme is cleared by the Planning Commission and approved by the Cabinet.

## Repatriation of Tibetans from Bhutan

- 251. SHRI KALRAJ MISHRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether it is a fact that the representatives of Tibetans in India have represented to Government to stall repatriation of Tibetans from Bhutan;
- (b) whether Government had any discussion in the matter with the King of Bhutan during his recent visit to India; and
- (c) if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) and (c) The Prime Minister raised this issue with the King Bhutan during his recent visit to India. The King informed the Prime Minister that his Government had Bhutanese citizenship to all Tibetan refugees resident in Bhutan and those who had accepted Bhutanese citizenship were welcome to stay ŋn Bhutan. As regards those who not accept Bhutanese citizenship the question of their possible rehabilitation in India will be considered consultation with all concerned.